

ITEM NO.53

COURT NO.12

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 1882/2024

(Arising out of impugned final judgment and order dated 14-07-2022 in CRLAP No. 2213/2020 in CrI.A 630/2020 passed by the High Court Of Judicature At Bombay At Aurangabad)

NAVNATH BABURAO JADHAV

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ANR.

Respondent(s)

IA No. 28968/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 04-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Kaustubh Dube, Adv.
Mr. Narayan V. Vireshwar, Adv.
Mr. M Venkatesulu, Adv.
Mr. Seshatalpa Sai Bandaru, AOR

For Respondent(s) Mr. Anand Dilip Landge, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR

UPON hearing the counsel the Court made the following
O R D E R

List in the last week of December, 2024.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)